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WP-35387-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 19th OF JANUARY, 2026

WRIT PETITION No. 35387 of 2025

SANJEET SINGH BAGHEL

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Aman Sonkar, learned counsel for the petitioner.

*Shri Abhijeet Awasthi, learned Deputy Advocate General for the
respondent/State.*

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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

1. Petitioner has filed this subject petition styled as a public interest litigation contending that there is large scale misuse of the public fund.

2. We note that there is no material as to substantiate the allegation. As per learned counsel for the petitioner, the bills were uploaded on the website and thus the petitioner has already made a complaint to the Lokayukta (Annexure P-5).

3. The petition shows that the Lokayukta has already taken cognizance and issued notice to the petitioner to come and substantiate the allegation.

4. Learned counsel for the petitioner accordingly seeks leave to



withdraw this petition and pursue his complaint before the Lakayukta.

5. Accordingly, the petition is dismissed as withdrawn. All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

P/-